

Item-24

M.A.1910/2001 in
CP-314/2001
O.A.217/2000

11.9.2001

Present: Sh.S.N.Anand,counsel for the applicant.

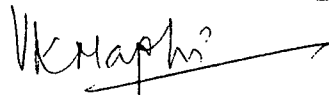
We have heard Shri Anand appearing on behalf of the applicant in the present M.A. By the M.A., applicant seeks revival of C.P.No.314/2001.

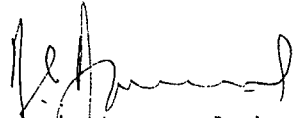
By an order passed on 6.7.2001, aforesaid C.P. was disposed of by reiterating the directions contained in the order of 22.9.2000 passed in OA No.217/2000 and a period of one month was granted to comply with the directions. It was further observed that in case of non-compliance, a strict view will be taken and it was also clarified that in case of non-compliance, applicant will have liberty to revive the present contempt petition. Applicant, in the circumstances, has instituted the present M.A. for revival of the aforesaid C.P.

Having regard to the aforestated facts, present M.A.1910/2001 is allowed. Aforesaid C.P. bearing C.P.No.314/2001 is restored to file.

Issue fresh notices on the Contempt Petition No.314/2001 returnable on 16.10.2001.

Issue DASTI.


(V.K. Majotra)
M(A)


(Ashok Agarwal)
Chairman

12.

CP 314/2001 IN
OA 217/2000

16.10.2001

Present : Shri S.N. Anand, counsel for the applicant.

Stands over to 22.11.2001 in order to enable the
respondents to put in their reply.

dr

(S. A. T. Rizvi)
Member (A)

NeA

(Ashok Agarwal)
Chairman

/sns/

Distinct - 10/11
as no objection

21/11

*Service complete incl
Reply to cl not filed*

~~To 2: Draft, cat1: n PA4 -dFX NORMAL -y -e: dmbp -~~

Item-17

(12)

22.11.2001

CP-314/2001 IN

OA-217/2000

Present: Sh. S.N.Anand,
counsel for applicant..

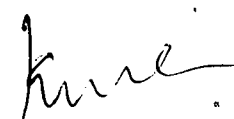
Sh. S.P.Pandey,
counsel for respondents.

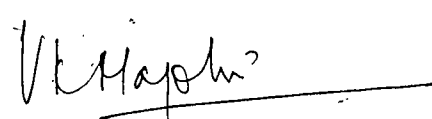
Respondents' counsel states that in CWP-5577/2001
case has been fixed for 23.1.2002 by the Hon'ble High Court.

It is observed that vide order dated 11.9.2001 the
period of one month was granted to the respondents to comply
with the directions of the Court made in OA-217/2000 on
22.9.2000. The respondents have yet not complied with the
directions of the Court nor any stay has been granted by the
Hon'ble High Court. The respondents are given a period of 15
days to comply with the directions of this Court failing which
Resp.3 should remain present in the Court on the next date of
hearing.

List on 14.12.2001.

Dasti order.


(KULDIP SINGH)
Member (J)


(V.K. MAJOTRA)
Member (A)

"sd"

Dasti issued
Rehly to CP
not filed.

6

14.12.2001

(3)

CP - 314/2001 in

CA - 217/2000

Present: Sri S. N. Anand, Jd. Counsel
for applicant

Sri Anil Kumar, Jd. proxy
counsel for Sh. S. P. Pandey,
for the respondents.

In view of High Court's
order passed on 5-12-2001, where
order passed by this court on
22-11-2001, directing presence of
respondent No. 3 has been stayed.

In this view of the matter, list
this CP on 29-1-2002.

(Shankar Raju)

H (J)

List in C-14, 15
as no OR in CV
to mention same
{ 3/11

(V. K. Majumdar)

H (A)

Replied
not filed


29.1.2002


(16)

3.
CP 314/2001 IN
OA 217/2000

Present:-Sh.S.N.Anand, counsel for applicant.
Sh.S.P.Pandy, counsel for respondents.

We are informed that this case is pending before High Court and fixed for 23rd April, 2002. Learned counsel for the respondents seeks and is allowed two weeks to produce a copy of the said order. List on 12.2.2002.


(M. P. Singh)
Member(A)


(Dr. A. Vedavalli)
Member(J)

High Court order not filed
Reply to it not filed

4.
12-2-2002
CP 314/2001
OA 217/2000

Present : Shri S.N.Anand, ld. counsel for the
applicant through ld. proxy counsel
Shri P.P.Ralhan.
Shri S.P.Panday, ld. counsel for the
respondents.

Shri Panday, ld. counsel states that a Writ
Petition filed by the respondents against the
Tribunal's order date 22-9-2000 in OA 217/2000 in
which the Hon'ble High Court has passed the order. He
seeks and is allowed one week's time to file a copy of
the said order passed by the High Court.

2. List the CP for hearing on 20-2-2002.

(GOVINDAN S. TAMPI)
MEMBER (A)

(DR. A. VEDAVALLI)
MEMBER (J)

/vks/

list in c-3
as no. in c-4

Hon'ble High Court
order not filed
Reply not filed

6.

20-2-2002

CD 314/2001

OA 217/2000



Present:- Shri S.N. Anand, learned counsel for the applicant.
None for the respondents.

Shri S.N. Anand, learned counsel for the applicant has produced a copy of the Hon'ble Delhi High Court's order dated 23-1-2002, copy placed on record.

2. In view of the Hon'ble High Court's order dated 23-1-2002 requesting the Tribunal not to proceed with the contempt matter till 22-4-2002, let the CP be placed in the Sine Die list, leaving it open to either of the parties to revive the same as and when the final order be passed by the High Court.

(Gopinathan S. Tamfi)

(A)

(A)

Later Shri S.P. Andar, learned counsel for the respondents appears.

(Gopinathan S. Tamfi)

(A)

(A)

(Smt. Lakshmi Swaminathan)

rc (T)

(Smt. Lakshmi Swaminathan)

rc (T)